REGISTRATION AND PAYMENT

A person may register for the conference as a delegate even without presenting the paper, by specifying the fact of participation without paper presentation during the registration process. The registration fee for such delegates will be the same as given below.

	Without accommodation (Early bird)	With accommodation (Early bird)	Without accommodation	With accommodation
Academicians	INR 2500	INR 4000	INR 3000	INR 5000
Industry	INR 3000	INR 5000	INR 3500	INR 6000
Students/ Research scholars	INR 1500	INR 2500	INR 2000	INR 3500

FOREIGN DELEGATES

	Without accommodation (Early bird)	With accommodation (Early bird)	Without accommodation	With accommodation
Academicians	USD 125	USD 250	USD 150	USD 300
Industry	USD 125	USD 250	USD 150	USD 300
Students/	USD 75	USD 150	USD 100	USD 200
Research scholars				

Note:

- 1. The registration fee with accommodation includes: Conference kit, access to all sessions, lunch, refreshments and dinner during the conference along with accommodation on twin sharing basis.
- 2. The registration fee without accommodation includes: Conference kit, access to all sessions, lunch and refreshments during the conference.
- 3. The rates are inclusive of applicable Goods and Services Tax.
- 4. Original payment receipt shall be provided at the conference venue.
- 5. Students and Research scholars must submit a copy of their ID card or letter of supervisor/ HOD, stating that they are currently enrolled in a college or university at the conference venue.

CANCELLATION POLICY

Request for cancellations received on or before 31st December 2018 will be considered only for 50 percent refund of the registration amount paid. The amount will be refunded to the credit of the person registered, after the conference. Cancellations shall not be possible after 31st December 2018. Please send cancellation requests to: bankintcon.law@ifheindia.org

NO-LIABILITY CLAUSE

The organizers are not liable for the consequences of any unpredictable event that might disrupt or cancel the conference.

IMPORTANT DATES

Abstract submission deadline	December 17, 2018
Early bird registration	January 14, 2019
Final date of registration	February 28, 2019
Full Paper submission	February 25, 2019
International Conference	March 1, 2 and 3, 2019

ORGANIZING COMMITTEE

Prof. A V Narsimha Rao, D ICFAI Law School, Hyderabad	
Dr. Veena, Associate Profess ICFAI Law School, Hyderabad	

PAYMENT DETAILS

- 1. The participants can make the payment through online transfer, NEFT/RTGS/IMPS into the account, the details of which are mentioned below.
- 2. Acknowledgment of the payment must be sent along with the filled in registration, accommodation and travel form to *bankintcon.law@ifheindia.org*

Account No	020201007037
Type of Account	Current Account
Name of the Account	IFHE – Seminars & Workshop
Name of the Bank	ICICI Bank
Bank Address	Nerella House, No. 4, Nagarj
	Hyderabad - 500 082, Telanga
RTGS/NEFT IFSC Code	ICIC0000202



ICFAI Law School

ICFAI Foundation for Higher Education Dhontanapally, Shankarapally Road, Hyderabad- 501203, Telangana, India.





Organizes

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3 DAY INTERNATIONAL **CONFERENCE ON 'INSOLVENCY AND BANKRUPTCY LAWS: GLOBAL RESPONSE'**

> Dates: March 1-3, 2019

Widener University 🗐 Delaware Law School

Delaware Law School, Widener University, Willimington, USA

in association with

भारतीय दिवाला और शोधन अक्षमता सो Insolvency and B India ptcy Board of

> Insolvency and Bankruptcy Board of India. New Delhi

Venue

Foundation for Higher Education (Deemed-to-be University under Section 3 of the UGC Act, 1956) Dhontanapally, Shankarapally Road, Hyderabad.

THE ICFAI FOUNDATION FOR HIGHER EDUCATION (IFHE), HYDERABAD

The ICFAI Foundation for Higher Education, Hyderabad, is a Deemed tobe University established under Section 3 of the UGC Act, 1956 and accredited by NAAC with "A+" Grade. IFHE has evolved as a comprehensive student-centric learning approach consisting of several stages, designed to add significant value to the learner's understanding in an integrated manner, covering relevant knowledge, practical skills and positive attitude. IFHE offers Management, Engineering and Law Courses.

IFHE provides world class, innovative, career-oriented professional programs through inclusive technology-aided pedagogies to equip students with the requisite professional and life skills as well as social sensitivity and high sense of ethics. The university strives to create an intellectually stimulating environment for research, particularly into areas bearing on the socioeconomic and cultural development of the state and the nation.

ABOUT ICFAI LAW SCHOOL. HYDERABAD, INDIA

The ICFAI Law School, IFHE, Hyderabad is a promising destination for the students desirous of making law as their Dream "Career". The ICFAI Law School is a significant segment of the IFHE and recognized by Bar Council of India. It offers BBA.LLB (Hons.) and BA.LLB (Hons.) integrated five year courses, One Year LLM in Corporate and Commercial Laws and Tax Laws, Ph.D. fulltime and part time programs, Eight Certificate Courses in Cyber Law, Infrastructure Laws, Law of Financial Services, Immigration Laws, Solid Waste Management and Law, Goods and Services Tax Laws, International Trade Law and Forensic Science and Law.

The law school envisions to develop a new cadre of professionals who will not only command high level of domain proficiency but also have the ability to integrate activities for developing scientific and technological solutions and work standards. It has been ranked 1st among the top 10 promising law colleges in India for the year 2017 by Higher Education Review in August 2018.



INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

The Insolvency and Bankruptcy Board of India (IBBI) is the most important institutional arrangement for the new Insolvency and Bankruptcy regime and was established on 1st October, 2016 under the Insolvency and Bankruptcy Code, 2016. It is a key pillar of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. It is a unique regulator: regulates a profession as well as processes. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. It has recently been tasked to promote the development of, and regulate, the working and practices of, insolvency professionals, insolvency professional agencies and information utilities and other institutions, in furtherance of the purposes of the Code.

ABOUT THE CONFERENCE

the economy in general and law relating Government dues and to establish investors and make the process of doing to financial sector, enactment of the an Insolvency and Bankruptcy Board business a less cumbersome process. 'Insolvency and Bankruptcy Code 2016' of India, and for matters connected Although the Code is very much is a milestone achievement. With the therewith or incidental thereto. widening of horizons of business and growing competition, new challenges The Code has huge impact on the research works are going to be initiated are surged leading to failures of business debtor-creditor relationship that also to strong bind its tentacles around the having significant impact upon the contributes to improve the credit Indian Credit System. national GDP and goodwill.

many initiatives to protect the interests for bankruptcy resolution in failing ICFAI Foundation For Higher Education of the investors, stakeholders and banks and financial sector entities, the (deemed-to-be University established promote the entrepreneurship by Code primarily allows the creditors under Section 3 of the UGC Act 1956) assuring the strong support from to assess the viability of debtors to Hyderabad, Telangana India is organizing the legal arena. As a gesture of such i mitigate the early identification of the i the three day International Conference commitment is the enactment of the impending financial failures. The Code on 'The Insolvency and Bankruptcy Law Insolvency and Bankruptcy Code 2016 also concentrates in adjudicating the and Global Response' on March I, 2 and by adapting the best practices prevailing dispute of the cross border insolvency. 3, 2019, in association with Delaware across the globe. The Code is enacted of credit and balance the interests of incurred in attaining liquidation has been

As part of the high profile reforms in ; in the order of priority of payment of ; able to protect the interests of small

culture of the country. Apart from the

to consolidate and amend the laws The Insolvency and Bankruptcy Wilmington, USA and the Insolvency relating to reorganization and insolvency | Code, 2016 is a one stop solution for | and Bankruptcy Board of India (IBBI). resolution of corporate persons, resolving insolvencies which at present. The International Conference aims partnership firms and individuals in a is a long process and does not offer to bring the stakeholders to the one time bound manner for maximization an economically viable arrangement. platform to discuss issues and challenges of value of assets of such persons, to | It is a strong insolvency framework | faced, opportunities and prospective on promote entrepreneurship, availability that minimizes the cost and the time the introduction of new code. all the stakeholders including alteration | long overdue in India. The code will be

DELAWARE LAW SCHOOL, U.S.A

Delaware Law School is affiliated to the Widener University Wilmington, Delaware. It offers legal degrees for undergraduates, graduates, and international students and online courses. The Law School is rich in its unique legal culture, civility and mostly respectable within the bench and bar in USA and its alumni leading locally and globally in public service, professional training. The Law School is premier in corporate law, bankruptcy, and intellectual property and emphasizes on applied learning and community engagement with a new curriculum. The pedagogical model gives chance to every student to express best and emphasize their role as best lawyers. It provides them abundant opportunities for clerkships, externships, pro bono experiences, and permanent employment after graduation. Emphasize on the tools students need to do what lawyers do best and helps those who face legal challenges needing practical solutions. It facilitates distinctive experiential and interdisciplinary signature programs give students additional opportunities to specialize in corporate law, environmental law, family and health law, and advocacy. The local courts in Delaware also providing a range of opportunities for legal externships and employment for the Students.

effective in its recent enforceability, yet facing the relentless process and

uniform comprehensive insolvency With this background, the ICFAI Law The Government of India has taken | legislation and a separate framework | School Hyderabad, a constituent of School of Law, Widener University,

CALL FOR PAPERS

The International conference on Insolvency and Bankruptcy code, organized by the ICFAI Law School will be held from 1st to 3rd March 2019 at ICFAI Law School, IFHE, Hyderabad, India. The conference invites contributions in all the areas of Insolvency and bankruptcy code in the form of full length scholarly papers documenting original and substantial research work. Contributions are invited on theoretical, methodological, and empirical investigations with emphasis on insolvency law and policy.

The conference encourages submission of papers focusing on the emerging areas of Insolvency and Bankruptcy Code. Papers may be in any of the substantive areas of Insolvency and Bankruptcy, including but not limited to the themes of the conference. The themes of the conference are only indicative. We invite and encourage papers from other allied areas of Insolvency and Bankruptcy Code.

The proposals should consist of an abstract of 500 words that clearly outline the research questions, methodological approach, and relevance to the field of insolvency law.

GUIDELINES FOR PAPER SUBMISSION

The full papers should preferably be formatted in the APA Style. It should be written in less than 6000 words, including tables, exhibits, references and appendices.

The manuscript should begin with a separate title page containing: the Paper Title, Author(s)' affiliation and email ID, Abstract (Max 300 words), and five keywords. The rest of the manuscript should not contain any author identifying information. The authors should submit their abstracts/ fullpapers through email only. Please send your abstracts and full papers to: bankintcon.law@ifheindia.org

CONFERENCE PROCEEDINGS AND PUBLICATION

The organizers will publish the full papers shortlisted for presentation in a Conference proceeding/book with ISBN number/Journal. However the organizer has a right to retain papers submitted, not accepted or submitted but not presented for the purposes of publication.



THEMES FOR THE CONFERENCE

- Emerging Jurisprudence in Bankruptcy and Insolvency Laws.
- Insolvency and Bankruptcy: Changing Rules of the Game.
- IBC & Global Scenario.
- Cross-Border Investments and Insolvency Process.
- Utility Professionals in Insolvency and Bankruptcy Process.
- Adjudicating Mechanism and Challenges.
- Corporate Insolvency and Liquidation A Road Map
- Insolvency Professionals and Practices.
- Insolvency and Bankruptcy Law and Regulatory Mechanism
- Economic and Social Perspectives of Insolvency Law
- IBBI Interface with Banks
- Economic Impact of Insolvency an International Perspective
- Creditor and Debtor Incentives in Insolvency
- Enterprise Value of Firms in Insolvency

(The above themes are not exhaustive but only indicative. We invite papers from any other allied areas relating to the Conference theme.)



Program Schedule

02-03-2019

09.45 to 11.30	:	Technical Session-IV 'Insolvency Resolution and Regulatory Mechanism' Chair: Dr. G V Narsimha Rao, R.P Co-Chair: Mrs. Sridevi D Shet, Assistant Professor, ICFAI Law School, Hyderabad		
11.30 to 11.45	:	Tea Break		
11.45 to 13.15	:	Technical Session-V 'Corporate Insolvencies: Adjudication Mechanism' Chair: Dr. Mamta Suri, Executive Director, IBBI Co-Chair: Mr. V V S N Raju, Managing Partner, Juris Prime Law Services		
13.15 to 14.15	:	Lunch Break		
14.15 to 16.00	:	Technical Session-VI 'Insolvency Professionals: A Way Forward' Chair: Mr. Avil Menezes , IP Co-Chair: Mr. Ravi Shankar, CEO, Connect2Expert, Former Partner, Ernst & Young, IP		
16.00 to 16.15	:	Tea Break		
16.15 to 17.30	:	Panel Discussions-III		
		'Institutional Insolvency: Stakeholders Concern'		
		Panelists:		
		Dr. G. Narayana Raju, Secretary, Ministry of Law and Justice, Government of India Dr. Mamta Suri, Executive Director, IBBI Mr. E. Shankar Rao, CMD, IFCI Ltd. Mr. Harish Chander, National Convenor, SIPI, India		
		03-03-2019		
09.45 to 11.15	:	Technical Session-VII		
		'Liquidation of Going Concern Companies: Future Perspectives'		
		Chair: Mr. T. S. N. Raja, GM (Retired) SFC, IP Co-Chair: Dr. Chitrapu Kama Raju, Assistant Professor, ICFAI Law School, Hyderabad		
11.15 to 11.30	1	Tea Break		
11.30 to 12.45	:	Panel Discussions-IV		
		'Information Utilities and Valuation Professionals' Panelists:		
		Mr. Siva S. Ramann, MD & CEO & Head, National e-Governance Services Limited Mr. K. V. R. Murthy, Joint Secretary, Ministry of Corporate Affairs, Government of India Mr. Subhomoy Battacharjee, Consulting Editor, Business Standard Mr. Madhu, Valuation Professional		
12.45 to 13.15	:	Valedictory		
13.15	:	Lunch		
Note: Sessions w	/ith *	mark are the parallel sessions and conducted at two different places. The Technical		
Sessions are held in the Lecture Theatre and Panel Discussions are held in the Conference Hall				

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ICFAI Law School

In association with

Delaware Law School, Widener University, Willimington, USA & **Insolvency and Bankruptcy Board of India, New Delhi**

Cordially invites you to

Three Day International Conference on "INSOLVENCY AND BANKRUPTCY LAWS: GLOBAL RESPONSE"

Inauguration 1st March, 2019, 10.00 am

Chief Guest Shri. Injeti Srinivas Secretary, Ministry of Corporate Affairs, **Government of India**

Guest of Honour Dr. M.S. Sahoo Chairperson, Insolvency and Bankruptcy Board of India

Presided By Prof. J. Mahender Reddy Vice Chancellor, IFHE

Conference Chairperson Prof. A.V. Narsimha Rao **Director, ICFAI Law School, IFHE**



Venue Auditorium - IFHE Campus Donthanapally, Shankarpally Road, Hyderabad



Widener University 👼 Delaware Law School And

Board of India

भारतीय दिवाला और शोधन आ



Program Schedule

01-03-2019

9.00 to 10.00	:	Registration
10.00 to 10.10	:	Welcome Address by
		Prof. J. Mahender Reddy
		Vice Chancellor, IFHE, Hyderabad
10.10 to 10.15	:	Conference Concept by
		Prof. A.V. Narsimha Rao
		Director, ICFAI Law School, IFHE, Hyderabad
10.15 to 10.20	:	Greetings by
		Prof. Bruce Grohsgal
		Delaware Law School, Widener University
10.20tp10.40	:	Guest of Honour Address by
		Dr. M.S. Sahoo, Chairperson
		Insolvency and Bankruptcy Board of India
10.40 to 11.05	:	Inaugural Address by
		Shri Injeti Srinivas, Secretary
		Ministry of Corporate Affairs, Government of India
11.05 to 11.10	:	Felicitation of Guests
11.10 to 11.15	:	Vote of Thanks by
		Prof. Veena, Conference Coordinator, &
		Associate Professor, ICFAI Law School
11.15 to 11.30	:	Tea Break

		Program Schedule
*11.30 to 13.15	:	Technical Session-I
		'Insolvency Law: Conceptual Contours'
		Chair: Mr. I. Sreekara Rao, CGM, IBBI
		Co-Chair: Dr. Veena, Associate Professor, ICFAI L
*11.30 to 13.15	:	Panel Discussions-I
		'Insolvency Law: Economic and Social Perspec
		Panelists:
		Dr. M.S. Sahoo, Chairperson, Insolvency and Bar
		Mr . Sumant Batra, President, SIPI, India
		Dr. K. S. Ravichandran, Managing Partner, KSR of
		Leading IP & Liquidator and Co-Convenor, SIPI Sc
		Mr. Harish Chander, National Convenor, SIPI, Ind
13.15 to 14.00	:	Lunch Break
14.00 to 15.45	:	Technical Session-II
		'Insolvency and Bankruptcy Law: Emerging Ju
		Chair: Dr. K. S. Ravichandran, Managing Partne
		Leading IP & Liquidator and Co-Convenor, SIPI Sc
		Co-Chair: Prof. T. Vidyakumari, Former Professo
15.45 to 16.00	:	Tea Break
*16.00 to 17.30	:	Technical Session-III
		'Cross Border Insolvencies : A Road Map'
		Chair: Mr J L N Murthy, Advocate & IP
		Co-Chair: Mrs. Priti, Assistant Professor, ICFAI Law
*16.00 to 17.30	:	Panel Discussions-II
		'Cross Border Insolvencies: Challenges'
		Panelists:
		Mr.I. Sreekara Rao, CGM, IBBI
		Mr. Sumanth Batra, President, SIPI, India
		Prof. Bruce Grohsgal, Delaware Law School, US

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Emerging Jurisprudence'

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ndia Prof. A V Narsimha Rao, Director, ICFAI Law School, IFHE, Hyderabad

